

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH  
ALLAHABAD.

Allahabad this the 17th day of January 2001.

Original Application no. 1619 of 1994.

Hon'ble Mr. S.K.I. Naqvi, Judicial Member.

Sri Krishna Behari Verma,  
S/o Late K.P. Verma,  
R/o 207, Gandhi Nagar, Orai at Lalaun.

... Applicant

C/A Sri P. Chandra

Versus

1. Union of India, through the 'Secretary',  
Department of Post and Telegraph,  
NEW DELHI.
2. The Chief Post Master General,  
Uttar Pradesh Circle, Lucknow.
3. The Director, Postal Services,  
Agra Region, Agra.

... Respondents

C/Rs Km. Sadhana Srivastava

O R D E R(Oral)

Hon'ble Mr. S.K.I. Naqvi, Member-J.

Sri K.B. Verma has filed this OA with the  
prayer that the respondents be directed to provide  
the appointment to the applicant on compassionate  
ground.

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2. As per facts of the case, late Shri K.P. Verma the father of the applicant died on 23.8.90 leaving behind a widow, 3 sons and a unmarried daughter. The applicant KB. Verma, the 3rd son of deceased K.P. Verma moved for appointment on compassionate ground on 14.12.93 and when no action taken thereon he made representations on 15.4.94 and 16.8.94. When he did not receive any reply he has preferred this OA seeking relief as above.

3. The respondents have contested the case and filed CA mentioning therein that the application of the applicant for compassionate appointment has been rejected on the ground that the family of the deceased employee was not found in indigent condition and the same was communicated to the applicant.

4. Heard learned counsel for the rival contesting parties and perused the record.

5. In this matter, the applicant has sought relief for a direction to the respondents to appoint the applicant on the post which is available or which the respondents deemed fit and proper. I do not think it will be appropriate to thrust upon any employer to make appointment to a particular person, <sup>on</sup> ~~on~~ <sup>that</sup> ~~that~~ <sup>ever</sup> ~~ever~~ <sup>ground</sup> ~~ground~~. So far as the case to consider for appointment is concern it is quiet evident from the CA that the case of the applicant has already been considered and rejected which has not been impugned in the present case

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nor properly dealt<sup>d</sup> in the RA filed by the applicant.

6. As the position comes out of existing pleadings, the prayer of the applicant cannot be acceded and rejected accordingly.

7. No order as to costs.

*S. K. Singh*

Member-J

/pc/